

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/898/2017

Date of order: 18.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Suhas Ranjan Deb, son of Sri S. Deb,
Working as Senior Section Engineer, under
Divisional Railway Manager/W/Kathiha/
Drawing Section(Temporary), residing at
Railway Quarter No. 264/B, Himachal Colony
Railway Siliguri, Post- Pradhan Nagar, Dist-
Darjeeling, Pin- 734 003.

.....Applicant.

-versus-

1. Union of India through the General Manager,
North East Frontier Railway, Maligaon,
Guwahati, Assam, Pin- 780 011.
2. The Divisional Railway Manager, North-East
Frontier Railway, Katihar Division, Bihar,
Pin- 850 011.
3. The Sr. DEN (C), North-East Frontier Railway,
Maligaon, Guwahati, Assam, Pin-780 001.

.....Respondents.

For the Applicant :Mr. N. Roy, Counsel

For the Respondents :Ms. S. Chowdhury, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. The impugned order dated 31.03.2017 is under challenge which reads as under:

"Sub: Representation of APAR for the year ending March/2016, the selection of Group -B against 70% vacancy.

Ref: Your letter No. Nil dated 28.03.2017 addressed to PCE/NFR.

Vide your letter under reference, Pr. Chief Engineer/NFR has gone through the letter and passed the following remarks:-

"I have gone through the appeal made by you. The representation against the recording, the grading has since been disposed by reviewing and acceptance authority of APAR. There is no further scope to review of appeal. Further, there is hardly an inconsistency in the recording. In view of above it's decide that I find no reason to interfere with APAR authority's decision.

This is for your information please."

3. Since the detailed representation of the applicant dated 22.03.2017 (Annexure-A/12) seeking for expunging of adverse remarks in the APAR has been rejected without assigning any reason, upon hearing, we quash the order dated 31.03.2017 and remand back the matter to the authorities to disclose the reason behind rejection of the prayer and issue a reasoned and speaking order on the representation, in question, within a period of 2 months.

4. In the event if the authorities upgrade the entry in APAR, let consequential benefits thereof be accorded to the applicant appropriately by issuing a speaking order, within a further period of one month thereafter.

5. Thus, the OA would stand disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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